

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No.- 208/2024/EZ

In The Matter of:

Youth United for Sustainable Environment Trust

.....Applicant

Versus

State of Odisha & Ors.

.....Respondent

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Cuttack

By the Respondent No.-13 through

Date- 26/08/2025



ADVOCATE

SOUMYA RANJAN MOHANTY

Enrolment No.- O/795/2015

Contact -7978131262

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No.- 208/2024/EZ**

In The Matter of:

Youth United for Sustainable Environment Trust

...Applicant

 Versus

State of Odisha & Ors.

...Respondent

**PRELIMINARY COUNTER AFFIDAVIT ON BEHALF
OF RESPONDENT NO.-13**

I, Ajit Sahu, aged about 35 years, son of late Gokulananda Sahu at P.O.- Nihalprasad, P.S.- Gondia, Dist- Dhenkanal, Odisha do hereby solemnly affirmed and state as follows: -

1. That I am the proprietor of M/s Aruni Stone crusher which is arrayed as Respondent No.-13 in aforesaid application and I am competent on behalf of the Respondent No.-13 to swear this affidavit.
2. That I have gone through the averments made in the original application and also understood the purports of the contents stated therein and accordingly filing this preliminary counter affidavit in reply thereof.
3. That the deponent humbly begs to state here that that the entire application led by the applicant is thoroughly misconceived, the applicant has not approached this

26.08.25
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO.-ON-56/2004

Ajit Sahu

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Hon'ble Tribunal with a clean hand and as such the prayer made therein is not available to be granted. Moreover, the present original application is filed to be used as a blackmailing weapon to meet illegal purposes. Thus, the same is liable to be dismissed in limine at this state of admission.

4. That the deponent hereby tenders his preliminary counter affidavit to the averments made in the original application. All the averments are denied at the outset and nothing in the application may be deemed to be admitted, unless specifically admitted here under.
5. That at the outset the deponent begs to state here that the applicant by way of this original application has tried to bring a concern before this Hon'ble Tribunal as to illegal operation of stone quarry in and around Nischinta Hill and also further agitated that there are also illegal crusher units which are operating in reserve forest and Gramiya jungle land and destroying the vegetation in and around the crusher units. The deponent begs to state here that various steps have been taken by the district administration to curb the illegal mining and as such the allegation on the O.A. is denied.
6. The deponent humbly begs to state here that the Nischinta Hill is in the border of two districts namely Dhenkanal and Jajpur, it is admitted fact that topographically 85% of the total hillock area falls in the district of Jajpur and only 15 % falls in the Dhenkanal district, as it is evident from the O.A. that the district administration and concerned authorities

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D. 26.08.25
AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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have not been made parties in the application which clearly shows the lack of application of mind by the applicant while filing this application and also proves the fact that the applicant has not approached this Hon'ble tribunal with clean hands and is only filed at the behest of some rivals to settle their personal scores by alleging illegal operation of crusher units against handpicked operators names of whom are mentioned in the para 8 of the O.A. Be it as it may, the deponent will confine its reply in respect of the allegation made against his crusher unit namely M/s Aruni stone crusher.

7. That the deponent humbly begs to state here that in the entire original application nothing has been specifically alleged against the present deponent in the entire original application, save and except, the allegation of the illegal operation of the stone quarry as stated in the paragraph 8 and 9 of the original application and the prayer made to identify and prosecute the stone crusher in and around the Nischinta hill in Gondia Tahasil of Dhenkanal district. As such the applicant has not made the present deponent a party to the original application, however vide order dated 17.02.2025 this Hon'ble tribunal felt that allegation have been made against the present deponent but they have not been made party to the present proceeding and accordingly directed that the present deponent and others made party to the original application. Consequently, notices were issued and the present deponent was brought into the purview of the matter.


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO.-ON-56/2004

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8. That the deponent's crusher unit is an old crusher unit in the district of Dhenkanal which established in the year 2010 after obtaining the sitting clearance from the district administration in conformity with siting criteria set by the Govt. of Odisha in forest and environment department vide circular No.- 3538/F & D dated 25.02.2005 read with amendment order No.- 1309/ F& D date 01.08.2006. True copy of the siting clearance granted vide order No.- 2147 dated 26.07.2010 is annexed herewith and marked as Annexure-A/13.
9. That the crusher unit of the deponent is a captive crusher plant and is only utilised for manufacturing and processing of stone chips and bolters of the different grade from the materials/black stone excavated from the stone quarries leased by the deponent and also few black stone are sourced from the quarries which are owned by the sister concerns of the deponent and no third party material has ever been accepted and processed in the crushed unit owned by the deponent. True copy of the lease deed of the stone quarries leased in favour of the deponent are annexed herewith and marked as Annexure B/13 series.
10. That the deponent humbly begs to state here that the deponent's crusher unit is operating by having complied with all the statutory norms framed under the Air and Water Act and various government guidelines issued from time to time, the deponent has also always complied with the terms and conditions set forth in the consent order granted by the State Pollution Control Board, the latest of which has been

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granted vide concerned order dated 25.04.2025 which is valid up to 31.03.2026. True copy of the GST registration certificate of the Respondent No/-13 and consent order dated 25.04.2025 are annexed herewith and marked as Annexure- C/13 and D/13 respectively.

11. That it is humbly submitted that pursuant to the order dated 17.10.2024 passed by the Hon'ble Tribunal a joint committee was constituted by the state Respondent comprising representatives of Regional Officer, MoEF & CC at Bhubaneswar, Principal Chief Conservators of Forest, Government of Odisha, Director of Mines and Geology, Bhubigyan Bhawan, Bhubaneswar, Khordha, Odisha Pollution Control Board and District Magistrates, Dhenkanal and Jajpur. The committee so constituted visited the crusher of the Respondent No.-13 on 26.11.2024 and inspected the crusher site as well as documents and observed that all the documents are valid and accordingly since there were no irregularities they all left the crusher unit as the petitioner was operating the crusher unit by complying with all statutory norms and has also maintained linkage stock register from which it is clearly borne out that the material lying at the crusher site are sourced from the leasehold quarries of the deponent. True copy of the joint committee report obtained under RTI is annexed herewith and marked Annexure-E/13.

12. That in view of the above it is evident that the allegation made against the Respondent No.-13 are false, frivolous and baseless and the present proceeding against the Respondent

25/11/24

AR

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO.-ON-56/2004

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No-13 is mala fide and only has been done to harass and bring disrepute to the Respondent No.-13.

13. That accordingly, the case so far as it relates to Respondent No.-13 is liable to be dismissed and name of the present Respondent No.-13 be deleted from the array of the parties. The applicant be directed to pay the cost and expenses of the frivolous litigation.

14. That the Respondent No.-13 preserves his right to file the detailed counter affidavit or any additional affidavit, if required for just and proper adjudication of the present application.

Place- Cuttack

Date- 26/08/2025

Ajit Sahu

Deponent

Identified By

Sange Rija Mohanty

Advocate



Ajit Sahu

The above named deponent, being identified by S. R. Mohanty Adv solemnly affirm and states before me that the contents of this *affidavit* *counter* *ATM by Respond No-13* are true to the best of his ~~own~~ knowledge and belief

26-08-25

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
Regd. No.-ON-56/2004

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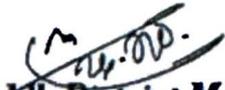
(Development Section)

Order No. 2147 / dated 26.7.10 Annexure - A/13

In pursuance of the instructions of the Govt. of Orissa in Forest & Environment Department circular No. 3538 / F&E Dt, 25.02.2005 no-objection certificate is hereby provisionally granted to establish a Stone Crusher Unit over Plot No. 6793.6792/9427 Khata No 1433/695, Area Ac. 03.570 dec., Kisan Gharabari (Industrial purpose) in Mouza Nihalprasad of Gondia Tahasil in favour of Smt Niharika Sahu W/O late Gokulanand Sahu, A/Pd/PS : Nihalprasad Dist: Dhenkanal. This is also to certify that the aforesaid land schedule confirms to the sitting criteria set by the Govt. of Orissa in Forest & Environment Deptt. Circular No. 3538 / F&E Dt, 25.02.2005 read with Departments amendment Order No. 1309 / F&E Dt. 01.08.2006.

Accordingly provisional sitting clearance is hereby granted with the condition that the crusher unit will conform to all pollution control measures imposed by the appropriate authority and will not emit hazardous substances to the neighboring plots. Any activity causing trouble or loss to the adjoining agricultural and other holdings will be viewed very seriously and entail cancellation of this no-objection certificate.

By Order of Collector,


Addl. District Magistrate,
Dhenkanal.

Memo No 2148 / Dated 26.7.2010

Copy forwarded to :

1. Chairman, State Pollution Control Board, Orissa, Bhubaneswar.
2. Sr. Env. Scientist (W), Bhubaneswar.
3. Regional Officer, SPCB, Angul.
4. G.M., DIC, Dhenkanal.
5. Director, Factories & Boilers, Bhubaneswar.
6. Person Concerned. *D.P.* *Gondia*
7. Sub-Collector, *Hindol* Tahasildar, *Hindol* for information and necessary action. They are to ensure that there is no land beyond Ac. 03.570 is occupied for establishment of the crusher unit. Capacity of the crusher unit should also be ascertained and accordingly the agency should furnish statement of account of stone products generated for assessment of royalty and other revenue dues.
8. Copy to Guard File.

T.C
Attested

for adv.


Addl. District Magistrate,
Dhenkanal

- 8 -

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Annexure - B/13



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INDIA NON JUDICIAL Government of Odisha

e-Stamp

Certificate No.	: IN-OD03945739895406U
Certificate Issued Date	: 01-Jun-2022 12:37:PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODODSHCIL0105359939241444U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-NIHALPRASAD
Consideration Price (Rs.)	: 7,00,36,298 (Seven Crore Thirty Six Thousand Two Hundred And Ninety Eight only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 25,77,908 (Twenty Five Lakh Seventy Seven Thousand Nine Hundred And Eight only)



Please write or type below this line.

Lease deed

ASIN ROW 3.6.22

(A) Sandesh vs Barman 3.6.22

(B) Datta Datta 3.6.22

T.C. Allocated
for adv.

Ajit Sahu
03/06/2022
TAHASILDAR
GONDIA

PU OCC0439388

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.stampsonline.com or using a Stamp Mobile App of Stock Holding Corporation of India.
2. Any discrepancy in the details on this Certificate and its availability on the website or Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

~~*~~

Ajit Sahu
03/06/2022
SIGNATURE OF THE PURCHASER

Pragati
03/06/2022



[Handwritten signature]



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(b) Fees Paid : A5(c)-1400726 ,, User Charges-125 ,Total 1400851

Date: 03/06/2022

[Handwritten signature]
Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the District Sub-Registrar DHENKANAL between the hours of 7:30 AM and 10:00 AM on the **03/06/2022** by **SRI AJIT SAHU** , son/wife of **LATE GOKULANANDA SAHU** , of **AT/PO/PS-NIHALPRASAD, DIST-DHENKANAL-759016** , by caste **General** , profession **Business** and finger prints affixed.

[Handwritten signature]
Signature of Registering officer

Signature of Presenter / Date: 03/06/2022

T.C. Atherlal
[Handwritten signature]
adv.

- X -

502202720
 Registration ID No.
 Registration No.
 Rank No. Date. 13/06/22
 Year. 2022

Registration Officer
 Dhenkanal



FORM-N

Form of Quarry Lease

THIS INDETURE made this 27th Day of June, 2022.
 Between the GOVERNOR OF ODISHA represented through Tahasildar, Gondia
 (Hereinafter called the Lessor) of the one part.

AND

Sri Ajit Sahu, S/o- Late Gokulananda Sahu, Caste:- Khandayat, A/Po-
 Nihalprasad, P.S.-Nihalprasad, Dist.-Dhenkanal, AADHAR No.-732478435071
 Mobile No.-9938206689, Profession-Business hereinafter called the Lessee which
 expression shall where the context so admits be deemed to include his heirs,
 executors, administrators, assignees) of the other part.

WHEREAS the lessee has applied to the Competent Authority
 concerned for a quarry lease for NIHALPRASAD ROAD METAL QUARRY-1 in
 accordance with the provisions of the Odisha Minor Minerals Concession Rules,
 2016 in respect of the lands described in Part-I of the Schedule and has deposited a
 sum of Rs.84,42,500.00(Rupees Eighty-four lakh Forty-two thousand Five hundred
)only as security.

SAIRAT CASE RECORD NO -: 15/2020-21
 NAME OF THE QUARRY -: Nihalprasad Road Metal Quarry-1
 PERIOD OF LEASE -: Five year from the date of execution.
 MINIMUM GUARANTEED QUANTITY PER ANNUM 1,00,000 Cubic Meter.

T. C. Attested
 13/06/2022
 Tahasildar
 Gondia

Nihal Sahu
 3-6-22

Nihal Sahu
 3-6-22
 Nihal Sahu
 3-6-22

T. C. Attested
 [Signature]
 Adv.

- X -

For 1st year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	30705833	0140451 Dt: 14.9.2022
2	Surface Rent	1786.00	0140554 Dt: 30.3.22
3	Dead Rent	89280.00	0140555 Dt: 31.3.22
	Total	30796899.00	0140568 Dt: 31.2.22

03/06/2022
 TAJASTAR
 GONDIA

For 2nd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

For 3rd year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

3.6.22

For 4th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

3.6.22
 by
 Date DM 3.6.22

For 5th year, MGQ - 1,00,000 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	3,07,05,833.00	
2	Surface Rent	1,786.00	
3	Dead Rent	89,280.00	
	Total	3,07,96,899.00	

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

T.c. Attached
 for
 adv.

-IX-

[Handwritten signature]



Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	—

SRI AJIT SAHU		 213266423	<i>[Signature]</i>	03-Jun-2022
---------------	--	---------------	--------------------	-------------

Identified by **SANTOSH KUMAR BISWAL** Son/Wife of **KIRYAN BISWAL** of **DADHISINGA, MAHIMAGADI, GONDIA, DHENKANAL** by profession **Cultivation**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SANTOSH KUMAR BISWAL		 22315551	<i>[Signature]</i>	03-Jun-2022

Date: 03/06/2022

[Signature]
Signature of Registering officer

*T.C. Attested
for adv.*

NOW THIS INDETURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5(Five) year from the date on which this executed deed is registered under the Registration Act 1908 and Odisha Registration Manual subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the lease

Village	-	Nihalprasad
P.S. No.	-	Gondia
Khata No.	-	1513(One Five One Three)
Plot No.	-	2101(Two One Zero One)
Village/Forest Block	-	Nihalprasad
Tahasil/Forest Range	-	Gondia/Sadangi Forest Range
Area (in Hectares)	-	4.957 Hectare out of 9.959 Hectare from East side

As per plan annexed and bounded

On the North by	:-	Plot No. 2102(Two One Zero Two)
On the South by	:-	Plot No. 1933(One Nine Three Three)
On the East by	:-	Plot No. 2129(Two One Two Nine)
And on the West by	:-	Plot No. 2101(P) (Two One Zero Two)

Hereinafter called as "said lands"

T.C. Attached
for...

Signature
22/06/2022
TAHSILDAR
GONDIA

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3.6.22
(w) Dantehi vs Baram
3.6.22

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accordance with these Rules and as may be specified under Odisha Minerals (Prevention of theft, smuggling and illegal mining and Regulation of Possession, storage, trading and transport) Rules, 2007.

PART-V

Liberties, Powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

ODISHA
MINERAL
REGULATION
ACT
1957
GONDIA
TAKRISTAN
Dharmar

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the substance of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating rents, royalties, fees, etc., provided under these rules shall be paid to the state Government free from all deductions, at the District Treasury/Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of this year.
6. The lessee shall, in addition to the rents and royalties, also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written.

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of DMF CM 3.6.22

T. C.
for
adv.

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INDIA NON JUDICIAL Government of Odisha

e-Stamp

Certificate No.	: IN-OD03208800786871U
Certificate Issued Date	: 01-Feb-2022 01:42 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODODSHCIL0104336955786791U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-TOLARAPASI
Consideration Price (Rs.)	: 1,64,02,916 (One Crore Sixty Four Lakh Two Thousand Nine Hundred And Sixteen only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 6,03,452 (Six Lakh Three Thousand Four Hundred And Fifty Two only)



.....Please write or type below this line.....

Ajit Sahu
1.2.22
Sumanfa Kumar Dalk
1.2.22

Ajit Sahu
01/02/2022

**TAHASILDAR
GONDIA**

cu Bha Bn

0005151392

Statutory Alert:

- 1 The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- 2 The onus of checking the legitimacy is on the users of the certificate.
- 3 In case of any discrepancy please inform the Competent Authority.

T.C. Attested
for adv.

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Endorsement Under Section 52

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Pragati
01/02/2022

Ajit Sahu
12.22
SIGNATURE OF THE PURCHASER



Ajit



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(b). Fees Paid : A5(c)-328053 ,, User Charges-125 ,Total 328178

Date: 02/02/2022

[Signature]
Signature of Registering officer

Endorsement under section 52

Presented for registration in the office of the District Sub-Registrar DHENKANAL between the hours of 10:00 AM and 1:30 PM on the 02/02/2022 by SRI AJIT SAHU , son/wife of LATE GOKULANANDA SAHU , of AT/PO/PS-NIHALPRASAD, DIST-DHENKANAL-759016 , by caste General , profession Business and finger prints affixed.

Signature of Presenter / Date: 02/02/2022

[Signature]
Signature of Registering officer

*T.C.
for adv.*

- X -

802200521
Registration Document No. 802200521
Book No. 1 Date 3.2.22
Year 2022

Registration Officer
Dhenkanal



FORM-N

Form of Quarry Lease

THIS INDETURE made this 1st Day of Feb 2022,
Between the GOVERNOR OF ODISHA represented through Tahasildar, Gondia
(Hereinafter called the Lessor) of the one part.

AND

Sri Ajit Sahu, S/o- Late Gokulananda Sahu, Caste:- Khandayat, At/Po-
Nihalprasad, P.S.-Nihalprasad, Dist.-Dhenkanal, AADHAR No.-732478435071
Mobile No.-9938206689, Profession-Business hereinafter called the Lessee which
expression shall where the context so admits be deemed to include his heirs,
executors, administrators, assignees) of the other part.

Tahasildar
Gondia
TAHASILDAR
GONDIA

WHEREAS the lessee has applied to the Competent Authority
concerned for a quarry lease for TOLARPASI ROAD METAL QUARRY in
accordance with the provisions of the Odisha Minor Minerals Concession Rules,
2016 in respect of the lands described in Part-I of the Schedule and has deposited a
sum of Rs.19,58,000.00(Rupces Nineteen lakh Fifty-eight thousand) only as security.

- SAIRAT CASE RECORD NO :- 14/2020-21
- NAME OF THE QUARRY :- Tolarpasi Road Metal Quarry
- PERIOD OF LEASE :- Five year from the date of execution.
- MINIMUM GUARANTEED QUANTITY PER ANNUM 20,030 Cubic Meter.

1.2.22

Sumanfa Kumar Dalk
1.2.22

1.2.22

T.C.

for
adv.

- 22 -

For 1st year, MGQ – 20,030 Cubic Meter

Sl. No.	Item	Amount	M.R. No
1	Royalty	7130680.00	0140406/14 12.2021
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7221746.00	

For 2nd year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 3rd year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 4th year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 5th year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

AND WHEREAS the lessee has already deposited requisite Govt. dues for the 1st term year and shall deposit requisite Govt. dues for the subsequent years from 2nd term year to 5th term year in advance prior to start of the subsequent financial year, failing which the lease deed agreement stands void automatically.

12/02/2022
 Tahasildar
 Gondia

april 30/12/22

Sumantra Kumar Dalk
 1.2.22

12/2/22

T.C.
 for
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- 21 -

Jan



Endorsement under section 58

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT)	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By THE GOVERNOR OF ODISHA REPRESENTED THROUGH TAHASILDAR GONDIA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	—

SRI AJIT SAHU		 243055413		01-Feb-2022
---------------	---	--	---	-------------

Identified by **SUMANTA KUMAR NAIK** Son/Wife of **DASARATHI NAIK** of **BADAPASI, KEONJHAR** by profession **Cultivation**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
SUMANTA KUMAR NAIK		 42178294		02-Feb-2022

Date: 02/02/2022


Signature of Registering officer

T.C.
for adv.

~~XXXX~~

NOW THIS INDETURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5(Five) year from the date on which this executed deed is registered under the Registration Act 1908 and Odisha Registration Manual subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

20/10/2022
[Signature]
**TAHASILDAR
 GONDIA**

The schedule above referred to

PART-I

Location and area of the lease

Village	-	Tolarpasi
P.S. No.	-	Gondia
Khata No.	-	467(Four Six Seven)
Plot No.	-	1874(One Eight Seven Four)
Village/Forest Block	-	Tolarpasi
Tahasil/Forest Range	-	Gondia/Sadangi Forest Range
Area (in Hectares)	-	4.957 Hectare out of 9.959 Hectare from East side

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 11-12-22

As per plan annexed and bounded

On the North by	:-	Plot No. 3239(Three Two Three Nine)
On the South by	:-	Plot No. 1874(One Eight Seven Four)
On the East by	:-	Plot No. 1300(One Three Zero Zero)
And on the West by	:-	Plot No. 1874(One Eight Seven Four)

Sumantra-Kumar Dalk
 11-12-22
 11-12-22

Hereinafter called as "said lands"

T.C.
 for adv.

- ~~28~~ -**PART-II****Terms and conditions of the lease**

This lease is subject to condition laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

PART-III**Liberties, powers and privileges to be exercised and enjoyed by the lessee**

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary extraction, collection, stacking, processing, transport and disposal of minor mineral/mineral leased in natural or in processed/converted form.
2. To make roads, tramways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

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 GONDIA

PART-IV**Restrictions and conditions as to the exercise of liberties, powers and privileges in**

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the Officer authorized by him in this behalf and upon payment of royalty and fees for compensatory a forestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in

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accordance with these Rules and as may be specified under Odisha Minerals (Prevention of theft, smuggling and illegal mining and Regulation of Possession, storage, trading and transport) Rules, 2007.

PART-V

Liberties, Powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the substance of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating rents, royalties, fees, etc., provided under these rules shall be paid to the state Government free from all deductions, at the District Treasury/Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of this year.
6. The lessee shall, in addition to the rents and royalties, also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written.

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 GONDIA

Sumanta Kumar
 1.2.22
 1.2.22
 Date 1.2.22

T.C.
 by
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- 7. The lessee shall also pay the additional charge at the rate of Rs 226 00 per Cubic Meter.
- 8. The minimum Guaranteed Quantity for royalty for the quarry lease shall be 20.030 cum per annum

Mahesh
01/02/2022

Signed by **TAHASILDAR GONDIA**

For and on behalf of Governor of Odisha, in the presence of

- 1. Mahesh Nathi Revenue Supervisor Gondia Tahsil 1.2.22
- 2. Soempr Rajm Meher, Jr. Rev. Asst. Tahsil. 1.2.22

Signed by *ASIT* 1.2.22

Lessee in the presence of

- 1. Sumanta Kumar Dalk 1.2.22
S/O - DMS RANJANA ILKAPPO-BADAPASI DIST - KEONJHAR
- 2. *my* Dhanu S/O. De. Ksh. ATTA-TAMU 1.2.21

my
Jogaadhar Babel
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Lic No 1/99
1/21/2022

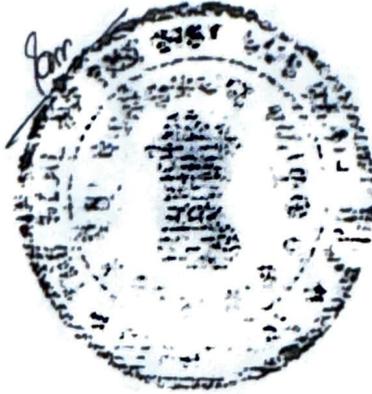
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2/3/22 6:50 PM

Endorsement Under Section 60

- X -



Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the District Sub-Registrar, DHENKANAL

Book Number : 1 || Volume Number : 10

Document Number : 10502200521

For the year : 2022

Seal :

Date: 03/02/2022


Signature of Registering officer

T.C.


- 2X -



Annexure - 211
- 6/13

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 21BRRPS8230F1ZM

1.	Legal Name	AJIT SAHU			
2.	Trade Name, if any	M/s. ARUNI STONE CRUSHER			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	Po- Puruna boulamala, At- Chadheidhara, Chadheidhara, CHADEIDHARA, Jajpur, Odisha, 755008			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	21/09/2017			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of the application for registration

T. C. Attested

for
odv.

- 28 -

Annexure - D/13

Page-1

E-mail: rospcb.angul@ospboard.org

**OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA**
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

"By Registered Post"

CONSENT ORDER

No. 1433...../SC/ROSPCB/AGL/254/2013-14

Date: 25.04.2025

CONSENT ORDER NO. 172 /2022-2023/RO-SPCB/Angul (APC)**Sub: Consent to Operate for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online Consent to Operate Application No. 6309983, dtd.26.03.2025.

Consent to operate is hereby granted under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mine: **M/s. Aruni Stone Crusher.**Name of the Occupier & Designation: **Sri Ajit Sahu, Proprietor**Address: **Plot Nos.6793, 6792 / 2427, Khata No.1433/695, Mouza- Nihalprasad, Tahasil - Gondia, Dist- Dhenkanal.**This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity
1.	Stone Chips	8,64,000 MT/Annum
2.	DG Set	600 KVA

T.C. Attested

by
rdr.



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Stone Dust	---	---	---	---	Stone dusts generated shall be used completely for road making, filling low lying areas with soil cover or stored inside premises without causing dust nuisance.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - Industrial cooling, spraying in mine pits or boiler feed.
 - Domestic purpose
 - Process

T.C.
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13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Latter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.

T.C.
for
adv.



38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

i. GENERAL:

1. The green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. Every year the unit shall submit the return on tree existed to the Board and also to the DFO concerned.
2. In case the proprietor/partner sells/transfers the unit to any other person, he/she shall intimate the same in advance and submit the audited balance sheet showing capital cost of investment including land & building, plant & machinery without depreciated cost.
3. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form. If it is found that the industry is operated without adequate pollution control measures and without consent to operate from the Board direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and / or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
4. Unit shall abide by the provisions of **Environment (Protection) Act, 1986** and rules framed there under.
5. The unit shall submit annual production and point wise compliances to the consent conditions by the end of 30th April every year positively.
6. The unit shall mention the name of the crusher unit in the wall of the building or provide a banner in the crusher unit mentioning the name, full address of the unit and proprietor, contact no of the proprietor for proper identification of the said unit during inspection.
7. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
8. Stone crusher unit should be operated only during daytime (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.
9. In case the fulfillment of siting criteria certificate issued by the Collector, Dhenkanal vide **letter No.630, dated. 23.07.2019** is cancelled/revoked due to any reason, the consent to operate/establish granted is also deemed to be revoked.
10. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts / Rules and fulfillment of required procedural formalities.

ii. WATER POLLUTION:

1. The unit shall provide retaining walls around the factory premises to check the stone fines from being carried away with surface run off to nearby water bodies. Garland drain shall be provided around the retaining wall inside the factory premises. Provision shall be made for collection of wash water from the garland drain and water collected shall be treated in a sedimentation tank. Under no circumstances, the wash water shall be allowed outside the factory premises.
2. Rainwater harvesting practices shall be followed by utilizing the rain water collected from the roof of the administrative buildings for recharging of ground water within the premises as per the concept and practices prescribed by CPCB.

T.C.
for adv.



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3. Unit shall provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher shall provide a water storage tank with adequate capacity.
4. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead of groundwater to control emissions from process activities.
5. Domestic effluent shall be discharged to septic tank followed by soak pit which is to be constructed as per BIS specifications.

iii. AIR POLLUTION:

1. The unit shall provide adequate capacity of fixed water sprinkler near raw material bunker to control fugitive dust emission during raw materials unloading. As well as three sides and top should be covered, and one side may be kept open for vehicular movement.
2. Water sprinklers should be provided on approach roads.
3. The primary, secondary & tertiary crushers should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.
4. Dry extraction cum bag filter followed by cyclone shall be provided at secondary and tertiary (if any) crusher for control of emissions.
5. Unit shall enclose the crusher discharge area from the crusher platform down to ground level using permanent GI sheet type structure and flexible rubber flaps shall be provided near the belt opening to minimize the open gaps. This shall be completed by 30.11.2019.
6. Water sprinkler system with adequately designed nozzle which produces tiny droplets of water should be provided at crushers so that fugitive emissions are contained, and amount of water sprayed should be optimized.
7. Dust extraction system connected with bag filter shall be provided at vibrating/ rotary screen for control of emissions.
8. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
9. The entire conveyor belts shall be properly covered from node to node with corrugated GI sheets along with fixed water sprinkling system.
10. The products shall be discharged through chute arrangement and the bottom of the chute shall be maximum 3m from the ground level.
11. Auto water sprinkling arrangement shall be provided discharge chutes to regulate fugitive dust.
12. The stone dust generated shall be handled properly to minimize fugitive dust emission.
13. The industry shall make provision to collect the fines products in hopper instead of heaping by free falling to avoid the dust nuisance. The stone fines shall not be allowed to be stored in open area which is a potential source of fugitive dust emission. Fine transportation shall be done in covered truck.
14. The stone dust shall be utilized for road construction and handled without causing environmental pollution.
15. All open stockpiles for aggregates of size above 5 mm. should be kept sufficiently wet by water spraying. Stockpiles of aggregates of 5mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.
16. The industry is to construct metalled (Black topped or concrete) roads with proper drainage facility with wetting and cleaning arrangement within the premises to minimize fugitive dust emission. Ramps and the entire ground area inside the premises should also be metalled.
17. Regular cleaning and wetting of the ground shall be undertaken within the premises.
18. The unit shall provide wind breaking walls of adequate height both in downwind and upwind directions as per guidelines prescribed by CPCB in COINDS/78/2007-08 March 2010 & amendment thereof for stone crusher.
19. The unit shall provide wall of adequate height 3 ft. all around the factory premises to check the stone fines from being carried away with surface run off to nearby water bodies and to control fugitive emission during wind blowing.

T. C.
for order.



- 3/3 -

CONSENT ORDER Page-6

20. Ambient air quality shall be maintained inside the factory premises so as to conform the National Ambient Air Quality standards prescribed under E (P) Rules.
21. Industry must develop and maintain green belt (at least 33% of total area) of recommended species of at least two-three rows along the plant boundary and in vacant spaces.
22. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
23. Vehicles carrying any kind of material should be completely covered.
24. The industry shall maintain the emission standards, noise standards and stack height of DG Sets as prescribed under E (P) Rule, 1986 as amended thereof.

iv. SOLID & HAZARDOUS WASTE:

1. Solid waste generated from the unit in any other form shall be disposed of without causing any environmental pollution in the surrounding.
2. The unit shall provide separate shed with concreted floor for storage of hazardous waste generated from the stone crusher.

Failure to comply with any of the conditions mentioned above may result withdrawal of this consent to operate order. The occupier must comply with the conditions stipulated in section A,B,C,D,E& F to keep this consent order valid.

To,

**Sri Ajit Sahu, Proprietor
M/s Aruni Stone Crusher
A/Po- Nihalprasad,
Dist: Dhenkanal.**

Memo No. 1434/...../

Dt. 25.04.2025

Copy forwarded to:

- i) **The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar**
- ii) **The Collector and Dist. Magistrate, Dhenkanal.**
- iii) **The GM, DIC, Dhenkanal**
- iv) **The Mining Officer, Dhenkanal**
- v) **Guard file, Regional Office, SPC Board, Angul, Odisha,**


Regional Officer
Regional Officer
State Pollution Control Board
Regional Office, Angul


Regional Officer
Regional Officer
State Pollution Control Board
Regional Office, Angul

Signature Not Verified

Digitally Signed by :Regional Officer

Date: 2025.04.25 09:48:16 IST

o/c

T.C. - Attested
for order.

RTI Case No.42/2024Annexure - E/13

- 3/4 -

To

The P.I.O, Office of Sub-Collector, Dhenkanal

Sub: Submission of information on RTI application of Sri Ajit Sahu, S/o- Gokulananda Sahu, At/Po- Nihalprasad, Dist- Dhenkanal

Ref: Letter No. 6254/RTI, Dtd. 29.10.2024 of O/o- Sub-Collector, Dhenkanal

Sir,

With reference to the subject noted above, I am to submit herewith the required information as sought for through RTI application of Sri Ajit Sahu, S/o- Gokulananda Sahu, At/Po- Nihalprasad, Dist- Dhenkanal for favour of kind information and further necessary action.

Yours faithfully,

Riyanka Mishra
07.11.24

Dealing Assistant,

Touzi Section

O/o-The Sub-Collector, Dhenkanal

T.C. Attested

[Signature]

W
07-11-24



OFFICE OF THE SUB-COLLECTOR, DHENKANAL

Letter No. 5678 /Rev/ Dt. 26.09.2024

File No. XXXV-06/2024

e-mail ID. subcol.dhen-od@nic.in

Tel No: (06762)-224625

To

The Additional District Magistrate, Dhenkanal

Sub:

Regarding verification of procurement of minor minerals (Black Stone) by the crushers under Vill- Nihalprasad PS of Gondia Tahasil- submission of report thereof

Ref:

District Office, Dhenkanal Letter No. 6651/Dtd.27.06.2024

Madam,

In inviting a reference to the letter on the subject cited supra, I am to say that in obedience to instructions received vide the letter under reference, an enquiring committee was constituted vide this office Order No. 3799/Dtd. 27.6.2024 and the committee went on surprise visits to the crusher units existing under Gondia Tahasil on 28.06.2024 & 02.07.2024. After inspection of the crusher units, the committee has submitted specific reports against each inspected crusher (Copies enclosed).

Further, the proprietors of the concerned crusher units were noticed to be present in the office of the undersigned with all documents & the documents produced by them have been minutely verified by the undersigned and the Mining Officer, Dhenkanal. On the basis of such verification, individual reports against each crusher units, that has been inspected, have been prepared.

Hence, the enquiry reports along with reports submitted by the committee are submitted herewith for favour of kind information & further necessary action.

Yours faithfully,

[Signature]
Sub-Collector, Dhenkanal

T.C
[Signature]

- Name of the Crusher Unit:- M/s. Aruni Stone Crusher Unit - ~~X~~ -
- Name of the Proprietor: Sri Ajit Sahoo, At- Nihalprasad, Ps- Nihalprasad, Dist- Dhenkanal
- Location: Nihalprasad, Gondia
- Land Details of the Crusher Unit: Khata No.1433/695, Plot No. 6793, 6792/9427
- But, during field enquiry and document verification, it is found that the crusher owner has purchased many other private plots adjacent to the crusher unit.
- RoR copy related to crusher establishment not produced
- Documents Submitted on 06.07.2024:
 1. NOC for establishment of crusher which is valid one.
 2. Consent to Establish not produced and Consent to Operate from RO, SPCB which is valid upto 31.03.2025 having annual product quantity of Stone chips 8,64,000 MT per annum.

During verification of the documents, the proprietor submitted a deed of lease agreement which shows that the land against which NOC was issued is recorded in the name of Niharika Sahu who is the mother of the proprietor. And the said agreement has been executed on 10.01.2017 between Niharika Sahu and Aruni Stone Crusher, represented by Ajit Sahu which is valid for a period of 20 years from the date of execution.

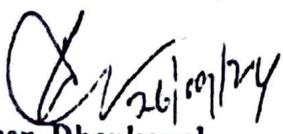
3. Linkage is not produced as proprietor is himself lessee of three road metal quarries which are 1) Nihalprasad Road Metal Quarry-1, 2) Tolarpasi Road Metal Quarry & 3) Nahada Road Metal Quarry-3.

On the date of joint enquiry, it was found that black stone 35,163 Cum (approx), chips (20mm) amounting to 625 Cum (approx), chips (10mm) amounting to 69 Cum (approx) and Bajuri amounting to 257 Cum (approx) were in stock at the crusher premises.

As Sri Ajit Sahu is the owner of both the stone crushers namely M/s GNS Stone Crusher & M/s Aruni Stone Crusher, after verifying all related documents the following facts came to light.

The proprietor of the said crusher unit was requested to produce E-Pass in Form-Y w.e.f 01.04.2024 to 01.07.2024. He produced E-Pass in respect of procured raw materials of 1,11,423 Cum (from 01 Jan to 30th June, 2024) from the three quarries mentioned above owned by himself. Besides, he has submitted the GST bill for dispatch of 44,802.7 MT or 17,912.084 Cum of final product. He has also produced register in form of excel sheets for material receipt and dispatch.

Remarks: After verification of all documents, it is realized that the crusher unit has not encroached any Govt. land and the stock materials are validly procured. No action is required to be taken.


Mining Officer, Dhenkanal


Sub-Collector, Dhenkanal

T.C
for
adv.